

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING No.6  
PREScot ROAD, BOMBAY-1

OA No. 118/89

Madhya Railway Karmachari Sangh &  
Another ..Applicants

V/s.

Union of India & Ors. ..Respondents

Coram: Hon. Shri Justice M.S.DESHPANDE, V.C.  
Hon. Shri M.R. Kolhatkar, Member(A).

APPEARANCE:

Mr. D.V. Gangal  
Counsel for the applicants

Mr. V G Rege  
Counsel for the respondents

ORAL JUDGMENT: DATED: 14.2.1994  
(Per: M.S. Deshpande, Vice Chairman)

Heard the counsel.

2. Shri V G Rege, learned counsel for the respondents makes a statement that the applicants would be regularised as prayed because the process of regularisation has already commenced. He also states that the applicants have been screened by the Railway Recruitment Board for the purpose of regularisation and have been found suitable.

3. In view of this nothing survives in the application and the application is disposed of. No order as to costs.

M.R. Kolhatkar  
(M.R. Kolhatkar)  
Member(A)

M.S. Deshpande  
(M.S. Deshpande)  
Vice Chairman

AN. 14.2.96  
Order/Judgement despatched  
to Appellant respondent (s)  
on 18.2.94

(S)

APRIL  
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